G.S.R. (E).- Whereas, in the matter of import of ‘Hydrogen Peroxide’ (hereinafter referred to as the subject goods), falling under tariff items 2847 00 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from Bangladesh, Taiwan, Korea RP, Indonesia, Pakistan and Thailand (hereinafter referred to as the subject countries), the designated authority, vide its final findings notification No.14/03/2015-DGAD, dated the 11th April, 2017, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11th April, 2017, had come to the conclusion that the product under consideration exported to India from the subject countries below its associated normal value, thus, resulting in dumping of the product and some of the imports were also causing material injury to the domestic industry;

And whereas, the designated authority had recommended imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported from, the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No.28/2017- Customs (ADD), dated the 14th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), vide number G.S.R. 587(E), dated the 20th June, 2017; as amended by notification No. 33/2018-Customs (ADD), dated 1st June, 2018. published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), vide number G.S.R.523(E), dated the 4th June, 2018;

And Whereas, M/s. Al-Razi Chemical Complex Limited (Exporter/ Trader) [Bangladesh] have requested for review in terms of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in respect of exports of the subject goods made by them, and the designated authority, vide new shipper review notification No.7/25/2021-DGTR, dated the 10th September, 2021, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th September, 2021, has recommended provisional assessment of all exports of the subject goods made by the above stated party till the completion of the review by it;

Now, therefore, in exercise of the powers conferred by sub-rule (2) of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid recommendation of the designated authority, hereby orders that pending the outcome of the said review by the designated authority, the subject goods, when originating in or exported from the subject country by M/s. Al-Razi Chemical Complex Limited (Exporter/ Trader) [Bangladesh] and imported into India, shall be subjected to provisional assessment till the review is completed.

2. The provisional assessment may be subject to such security or guarantee as the proper officer of customs deems fit for payment of the deficiency, if any, in case a definitive antidumping duty is imposed retrospectively, on completion of investigation by the designated authority.

3. In case of recommendation of anti-dumping duty after completion of the said review by the designated authority, the importer shall be liable to pay the amount of such antidumping duty recommended on review and imposed on all imports of subject goods when originating in or exported from the subject country by M/s. Al-Razi Chemical Complex Limited (Exporter/ Trader) [Bangladesh] and imported into India, from the date of initiation of the said review.

[F.No.190354/225/2021-TRU]

(Rajeev Ranjan)

Under Secretary to the Government of India